

LOK SABHA  
UNSTARRED QUESTION NO.5449  
TO BE ANSWERED ON 06.04.2017

CUSTOM DUTY ON MACHINE-MADE FIBRES

5449. SHRI VISHNU DAYAL RAM:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether the Ministry's request for the increase of basic custom duty on machine-made fibres and other cheap imports has been turned down by the Department of Revenue;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government has taken any steps to save the Indian Textile Industry from the said cheap imports; and
- (d) if so, the details thereof and if not, the reasons therefor?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)

MINISTER OF STATE FOR TEXTILES  
(SHRI AJAY TAMTA)

**(a) & (b):** No, Madam. Ministry of Textiles has not requested to Department of Revenue for increase of custom duty on machine –made fibre and other cheap imports.

**(c) & (d):** The matter of cheap imports of fabrics from China was taken up with the Department of Revenue. The issue of undervaluation in imports of Man-made fabrics from China was examined by Director General of Valuation (DGoV). In their study, DGoV has indicated that there is undervaluation in imports of fabrics especially under Customs Tariff Head (CTH) 540761. Accordingly, DGoV has issued a valuation Alert dated 03.05.2016 to field formations to take suitable action to prevent mis-declaration and undervaluation in respect of assessment of 'textile fabrics' covered under CTH 540761. Another Alert dated 05.05.2016 has been issued by DGoV on suspected undervaluation in imports of fabrics under in imports of fabrics under Chapter 55. Further, Chief Commissioners have been advised to have a re-look into the procedure of testing of textiles (fabrics) for the purpose of preventing mis-declaration and undervaluation in imports of textiles. Directorate of Revenue Intelligence has also issued an alert related to mis-declaration Circular No. 13/2016-CI dated 23.06.2016.

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